

ITEM NO.  
IC (For Judgment)  
COURT NO.10

SECTION IA

(By Notice)  
SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Cr1.A. No. 282 of 2003

Shridhar & Anr.

Appellant(s)

VERSUS

State of M.P.

...  
RESPONDENT (S)

(HEARD BY HON'BLE Y.K.SABHARWAL AND BRIJESH KUMAR JJ.)

Date :18/08/20003

These appeals were called on for Judgment today.

HEARD BY :  
HON'BLE MR. JUSTICE BRIJESH KUMAR  
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)Mr. R.c. Gubrele,Adv.

For Respondent (s)

O R D E R

Hon'ble Mr. Justice Brijesh Kumar pronounced the judgment of the Court.  
"We extend the benefit of doubt to Shridhar. Thus, appeal on this behalf is allowed and the conviction and sentence as awarded to him by the Trial Court and confirmed by the High Court are set aside. He shall be set at liberty forthwith unless wanted in connection with any other case. So far Motilal is concerned, his appeal is dismissed. He shall serve out the sentence."  
"

( Saroj Bala ) ( Kanwal Singh )  
P.A. to Addl. Registrar Court Master

(Signed NON-REPORTABLE judgment is placed on the file)